FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOHO LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	SOHO LIMITED
2.	Date of incorporation of corporate debtor	06.05.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PLC135928
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT No. 32 K.H. No.11/22 BLK, B - II Sewak Park, SF, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059
6.	Insolvency commencement date in respect of corporate debtor	12.08.2025 (order uploaded on NCLT Portal on 13-08-2025) Order passed by Hon'ble National Company Law Tribunal, New Delhi Bench III in Company petition No. (IB)–638(PB)/2023 received by Interim Resolution Professional on 13.08.2025
7.	Estimated date of closure of insolvency resolution process	8 February 2026 (Calculated from the uploading date on the NCLT Portal)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Kumar Pathak Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016 E-mail: pathak.ashishca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	soholimited.cirp@gmail.com Add: 527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016
11.	Last date for submission of claims	27 August 2025 (order received on the portal on 13.08.2025 from the Hon'ble NCLT, hence 14 days are calculated from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A

14.	(a) Relevant Forms and	Web link: https://ibbi.gov.in//en/home/downloads
	(b) Details of authorized representatives are available at:	N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOHO LIMITED on 12.08.2025 [uploaded on portal on 13.08.2025].

The creditors of SOHO LIMITED are hereby called upon to submit their claims with proof on or before **27 August 2025, as per the date of uploading of the order** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.08.2025
Place: LUCKNOW

ASHISH KUMAR PATHAK * IBBI/IPA-001/IP-P-02400/2023-2024/14307 * INSOLVENCY PROFESSIONAL LUCKNOW 226016

Mr. Ashish Kumar Pathak

Interim Resolution Professional

Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307

Brahmaputra Infrastructure Limited

Regd. Off.: Brahmaputra House, A-7, Mahipalpur (NH-8 Crossing), New Delhi-110 037
CIN : L55204DL1998PLC095933

Un-Audited Standalone Financial Results for Quarter Ended June 30, 2025

(Rs. In Crores Except EPS)

Sl. No.	Particulars	Quarter ended			Year ended
		30-Jun-25 Reviewed	31-Mar-25 Audited	30-Jun-24 Reviewed	31-Mar-25 Audited
1	Total Income from operations (net)	92.14	103.10	79.38	247.14
2	Total Expenses	74.70	81.35	70.48	215.34
3	Profit/(loss) before exceptional items and tax	17.43	21.75	8.90	31.80
4	Tax Expenses	2.40	(0.48)	1.93	1.90
5	Profit/(loss) for the year	15.04	22.23	6.97	29.90
6	Paid- up Equity share capital - FV- Rs. 10 /-	29.02	29.02	29.02	29.02
7	Earnings per share (Before & after extraordinary items)	5.18	7.66	2.40	10.30

For Brahmaputra Infrastructure Limited
Sd/-
Raktim Acharjee
Whole Time Director
Din: 06722166

Place : New Delhi
Date : 14.08.2025

IndiaShelter Home Loans

इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

अचल संपत्ति के लिए कब्जा सूचना

पंजीकृत कार्यालय: प्लॉट–15,6वीं मंजिल, सेक्टर–44, इंस्टीट्यूशनल एरिया, गुरुग्राम हरियाणा–122002 **शाखा पता:** दुकान संख्या 67वी और 68, द्वितीय तल, प्लॉट संख्या 277 (पूर्व), डीसीएम के बगल में अजमेर रोड, जयपुर–302021–राजस्थान, प्रथम तल, पीएस टॉवर कुम्हार गेट, बर्थुलेश रोड, आईसीआईसीआई बैंक के पास, बजरंगनगर कॉलोनी, यूआईटी कॉलोनी, भरतपुर, राजस्थान 321001, प्रथम तल, संख्या 101 और 102, कृष्ण स्क्वायर, प्लॉट संख्या 2, भगत सिंह कॉलोनी, यूआईटी, अलवर, मिथाड़ी, राजस्थान 301019, 72/73, प्रथम तल, टॉवर सी, औद्योगिक क्षेत्र, प्लॉट संख्या सीसी/12, फेज 1, नीमराणा, अलवर, राजस्थान, 301705

चूंकि, अधोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे दिए गए उधारकर्ताओं एवं सम्पत्ति / जमानती के मालिकों को भी उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के अतिरिक्त राशि का भुगतान करने के लिए यहाँ निर्दिष्ट खातों के सम्मुख अंकित तिथियों को एक मांग नोटिस जारी किया। सम्पत्ति के मालिकों एवं अन्य द्वारा राशि का भुगतान करने में विफल रहने पर, यहाँ निम्नलिखित उधारकर्ताओं और आम जनता को एतद्द्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उक्त नियमों के नियम 8 और 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए यहाँ निर्दिष्ट प्रत्येक खाते के सम्मुख अंकित तिथियों को यहाँ नीचे वर्णित संपत्ति/यों पर भौतिक कब्जा कर लिया है। विशेष रूप से उधारकर्ताओं और आम जनता को एतद्द्वारा सेतावनी दी जाती है कि वे संपत्ति के साथ कोई भी लेन–देन न करें और संपत्ति के साथ कोई भी लेन–देन इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड को यहाँ निर्दिष्ट राशि और उस पर ब्याज, लागत आदि के प्रभार के अधीन होगी।

ऋणधारक /गारंटर का नाम (सम्पत्ति के मालिकों) एवं ऋण खाता संख्या	चार्जड / बंधक सम्पत्ति का विवरण (निम्न से युक्त सम्पत्ति के सभी टुकड़े एवं अंश)	मांग सूचना की तिथि,मांग सूचना की तिथि के अनुसार बकाया राशि	आधिपत्य की तिथि
श्रीमान/श्रीमती पूनम कुमारी और रविंदर कुमार और शेर सिंह निवासी मकान नंबर 467 वार्ड नंबर 01 खोरी 18 कांति खोरी हरियाणा पिन कोड 123021, इसके अलावा खं नंबर 395 ख. नं 742 गांव खोरी, तहसील–नारनौल महेंद्रगढ़, हरियाणा–123021, ऋण खाता नं. **HL11RNLONS000005041609 और LANMVLLONS000005076124/AP– 10085281 और AP-10178239**	खं.न 395, ख.न 742, किता 1 औ कनाल 19 मरले, बोच 19 मरले, गांव खोरी, तहसील–नारनौल, महेंद्रगढ़, हरियाणा 123021वाली सम्पत्ति का पूरा टुकड़ा और अंश। सीमा: पूर्व – 30 फीट चौड़ी रोड, पश्चिम– श्रीमती नीलम की संपत्ति, उत्तर – श्री धर्मवीर की संपत्ति, दक्षिण– श्री प्रहलाद का मकान।	**मांग सूचना 11.04.2025, 10.04.2025 तक देय, रु. 1224806.96/–**(बारह लाख चौबीस हजार आठ सौ छह एवं छियानवे पैसे) के साथ 11.04.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत।	11–08–2025 प्रतीकात्मक कब्जा
श्रीमान/श्रीमती विमला देवी और संदीप कुमार निवास स्थान– 348, नागल सिरोही 104, हरियाणा, 123028 इसके अलावा प्लॉट-खेवट नंबर 53, खतौनी नंबर 60, गांव नांगल, सिरोही, महेंद्रगढ़ा, हरियाणा, 123028, **ऋण खाता नं LANMVLLONS000005883024/AP-10195898**	खेवट नंबर 53, खतौनी नंबर 60, ग्राम नांगल, किला नंबर 63/23(6–12) रेाद 3/22 माहलछ–18 मरला सिरोही, महेंद्रगढ़, हरियाणा, 123028 वाली सम्पत्ति का पूरा टुकड़ा और अंश। सीमा: पूर्व–आम रास्ता, पश्चिम– सुमित्रा देवी का प्लॉट, उत्तर– गंगा राम का प्लॉट, दक्षिण–विमला देवी का प्लॉट	**मांग सूचना 12.05.2025, रु. 2634713/–** (छब्बीस लाख चौंतीस हजार सात सौ तेरह रुपये मात्र)10.05.2025 तक देय, साथ ही 11.05.2025से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत।	11–08–2025 प्रतीकात्मक कब्जा
श्रीमान/श्रीमती उषा देवी और डोरी फौजदार, निवासी– सिसवाड़ा, भरतपुर, राजस्थान–321203 इसके अलावा खसरा नंबर–1265, पट्टा नंबर– 61,गांव सिसवाड़ा, ग्राम पंचायत–सिसवाड़ा, पंचायत समिति डीग, तहसील जनुथर, जिला–डीग, राजस्थान–321203, **ऋण खाता क्रमांक HLBRSVLONS000005127865/AP-10278276**	खसरा संख्या–1265, पट्टा संख्या–61, ग्राम–सिसवाड़ा, ग्राम पंचायत सिसवाड़ा, पंचायत समिति डीग, तहसील जनुथर, जिला–डीग, राजस्थान–321203, माप 261.66 गज वर्ग वाली सम्पत्ति का पूरा टुकड़ा और अंश। सीमा–पूर्व–देवी सिंह का मकान, पश्चिम–आम रास्ता, दक्षिण: नरेंद्र सिंह का मकान,उत्तर–पृथ्वी सिंह का मकान,	**मांग सूचना 12.05.2025, रु. 1337496/–** (केवल तेरह लाख सैंतीस हजार चार सौ छियानवे रुपये) 10.05.2025 तक देय,सहित 11.05.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क एवं लागत।	12–08–2025 प्रतीकात्मक कब्जा
श्रीमान/श्रीमती मुकत और सुरेश, निवासी– धमरी, भरतपुर, राजस्थान –321203 इसके अलावा खसरा नंबर –1896, पट्टा नंबर –27, ग्राम धामरी, ग्राम पंचायत– धमरी, पंचायत समिति–डीग तहसील और जिला –डीग, भरतपुर, राजस्थान –321203 **ऋण खाता संख्या: HLBRSVLONS000005131501/ AP&10302042**	खसरा नंबर–1896, पट्टा नंबर–27, गांव–धामरी, ग्राम पंचायत धामरी, पंचायत समिति–डीग, तहसील और जिला–डीग, भरतपुर, राजस्थान–321203 राजस्थान वाली सम्पत्ति का पूरा टुकड़ा और अंश। सीमा:– पूर्वी आम रास्ता, पश्चिम खुला प्लॉट, दक्षिण– पप्पू का घर, उत्तर–देवी का घर	**मांग सूचना 12.05.2025, रु. 1382430/–** (केवल तेरह लाख बयासी हजार चार सौ तीस रुपये) 10.05.2025 तक देय, साथ ही 11.05.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत।	12–08–2025 प्रतीकात्मक कब्जा
श्री/श्रीमती मुकेश और शिवदान गुर्जर, निवासी – गंगाबक, नगर, भरतपुर, राजस्थान, 321205 इसके अलावा बुक नंबर–102(I), पट्टा नंबर 241, जीपी–गंगाबक, पीएस–नगर भरतपुर, राजस्थान 321205 ऋण खाता नंबर HLBRSVLONS000005131501/AP-10302042	पुस्तक संख्या–102(I), पट्टा संख्या–241,जीपी– गंगाबक, पीएस–नगा, भरतपुर, राज, माप 272.22 वर्ग गज वाली सम्पत्ति का पूरा टुकड़ा और अंश। सीमा: पूर्वी आम सरता, पश्चिम– भागा सिंह का घर, उत्तरी नंदराम का खाली प्लॉट, दक्षिण–गली,	**मांग सूचना 12.05.2025, रु. 473376/–** (केवल चार लाख तिहत्तर हजार तीन सौ छिहत्तर रुपये) 10.05.2025 तक देय,साथ में 11.05.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत।	12–08–2025 प्रतीकात्मक कब्जा
श्री/श्रीमती कविता देवी और प्रथ्वी सिंह निवास स्थान– अहीर बसना, अलवर, राजस्थान पिन कोड 301401 इसके अलावा यहां पट्टा संख्या–9, गांव–जहीर बसना,जीपी–तिगाया, उप–तहसील हरसोली, अलवर, राजस्थान 301401 राजस्थान, ऋण खाता नं **HL11AHLONS000005069319/AP-10163978**	पट्टा संख्या–9, ग्राम–अहीर बसना, जीपी– तिगाया उप–तहसील–हरसोली, अलवर, राजस्थान, माप 49.77 वर्ग गज वाली सम्पत्ति का पूरा टुकड़ा और अंश। सीमा:– पूर्व–रमेश पुत्र प्रभाती का मकान, पश्चिम–आम रास्ता, उत्तर–दयाराम पुत्र प्रभाती का मकान, दक्षिण–रामानंद का मकान	**मांग सूचना 12.05.2025, रु. 447636/–** (केवल चार लाख सैंतालीस हजार छह सौ अड़तीस रुपये) 10.05.2025 तक देय, सहित 11.05.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क एवं लागत।	13–08–2025 प्रतीकात्मक कब्जा
श्री/श्रीमती सरोज देवी और लेखराम गुर्जर निवासी– वार्ड नंबर 12 हरसोरा, हरसोरा, अलवर, बानसूर राजस्थान 301412 इसके अलावा खसरा नंबर 317, गांव–हरसोरा तहसील– बानसूर, जिला अलवर, राजस्थान पिन कोड 301412 , **ऋण खाता संख्या HLBHRNLONS000005095660/AP-10221656**	खसरा नंबर 317,गांव हरसौरा, तहसील, बानसूर, जिला–अलवर, राजस्थान पिन कोड 301412 में 1000 वर्ग गज माप वाली सम्पत्ति के सभी टुकड़े एवं अंश। सीमा:– पूर्व–स्व भूमि, पश्चिम–आम रास्ता, उत्तर–स्व भूमि, दक्षिण–स्व भूमि,	**मांग सूचना 11.04.2025, रु. 1079872/–** (केवल दस लाख उन्यासी हजार आठ सौ बहत्तर रुपये) 10.04.2025 तक देय, सहित 11.04.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क एवं लागत।	14–08–2025 प्रतीकात्मक कब्जा

स्थान: राजस्थान, दिनांक: 15.08.2025

कृते इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड (प्राधिकृत अधिकारी)

किसी पूछताछ के लिए कृपया संपर्क करें : श्री विनय राणा (+91 79 8866 05030) एवं श्री धर्म राज मीना (91 9928147686)

FORM A

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOHO LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SOHO LIMITED**
2.	Date of incorporation of corporate debtor	06.05.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi No website is maintained by CD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PLC135928
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT No. 32 K.H. No.11/22 BLK, B II Sewak Park, SF, Uttam Nagar, West-Delhi, New Delhi, Delhi, India, 110059
6.	Insolvency commencement date in respect of corporate debtor	12.08.2025 (order uploaded on NCLT Portal on 13-08-2025) Order passed by Hon'ble National Company Law Tribunal, New Delhi Bench III in Company petition No. (IB)–638(PB)/2023 received by Interim Resolution Professional on 13.08.2025
7.	Estimated date of closure of insolvency resolution process	8 February 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Kumar Pathak Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016 E-mail: pathak.ashishca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	soholimited.cirp@gmail.com Add: 527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016
11.	Last date for submission of claims	27 August 2025 (order received on the portal on 13.08.2025 from the Hon'ble NCLT, hence 14 days are calculated from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in//en/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOHO LIMITED on 12.08.2025 [uploaded on portal on 13.08.2025].

The creditors of SOHO LIMITED are hereby called upon to submit their claims with proof on or before **27 August 2025, as per the date of uploading of the order** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Ashish Kumar Pathak
Interim Resolution Professional
Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307

Date : 14.08.2025
Place : LUCKNOW

FORM A

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOHO LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SOHO LIMITED**
2.	Date of incorporation of corporate debtor	06.05.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi No website is maintained by CD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PLC135928
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT No. 32 K.H. No.11/22 BLK, B II Sewak Park, SF, Uttam Nagar, West-Delhi, New Delhi, Delhi, India, 110059
6.	Insolvency commencement date in respect of corporate debtor	12.08.2025 (order uploaded on NCLT Portal on 13-08-2025) Order passed by Hon'ble National Company Law Tribunal, New Delhi Bench III in Company petition No. (IB)–638(PB)/2023 received by Interim Resolution Professional on 13.08.2025
7.	Estimated date of closure of insolvency resolution process	8 February 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Kumar Pathak Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016 E-mail: pathak.ashishca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	soholimited.cirp@gmail.com Add: 527, Laxman Puri Extension, Indira Nagar, Near Brij Market, Lucknow, Uttar Pradesh-226016
11.	Last date for submission of claims	27 August 2025 (order received on the portal on 13.08.2025 from the Hon'ble NCLT, hence 14 days are calculated from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in//en/home/downloads N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOHO LIMITED on 12.08.2025 [uploaded on portal on 13.08.2025].

The creditors of SOHO LIMITED are hereby called upon to submit their claims with proof on or before **27 August 2025, as per the date of uploading of the order** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Ashish Kumar Pathak
Interim Resolution Professional
Reg No. IBBI/IPA-001/IP-P-02400/2023- 2024/14307

Date : 14.08.2025
Place : LUCKNOW